GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING) LOK SABHA UNSTARRED QUESTION NO. 620 (TO BE ANSWERED ON 02.12.2015)

TERMINATION OF ALL INDIA SERVICES

620. SHRI HARISH MEENA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government proposes to terminate officials of All India Services such as IAS and IPS, if they fail to report for duty for more than a month after the sanctioned period of leave, study leave or foreign assignment is over; and
- (b) if so, the details thereof and the action taken in this regard during the last two years and current year?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister Office. (DR. JITENDRA SINGH)

(a): Rule 7(2) of AIS(Leave) Rules, 1955 provides for effecting deemed resignation of an AIS officer for being unauthorisedly absent. Recently, this Department has issued instructions/guidelines; vide letter no. 11019/05/2015-AIS-III dated 03.11.2015, to outline the procedure in the cases of unauthorised absence and to initiate proceedings of deemed resignation under rule 7(2) of AIS(Leave)Rules, 1955. As per the guidelines, there shall be a one month waiting period beyond the time frame as prescribed under rule 7(2) of the said rules and the whole process of deemed resignation is to be completed within three months.

(b): After issuance of these guidelines, no such proposal has been received in this Department in respect of IAS officers. However, during the last two years (i.e. 2013 & 2014) 04 IAS and the current year 2015 till date 07 IAS officers deemed to have resigned respectively under rule 7(2) of AIS(Leave)Rules, 1955. As regards deemed resignation of IPS officers, 05 IPS officers were deemed to have resigned under rule 7(2) of AIS(Leave)Rules, 1955.
